

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SRP TRADE AND EQUITY PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	SRP TRADE AND EQUITY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	13/06/2008
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74120DL2008PTC179502
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Reg. Office: 4735/22, ROOM NO 219, PRAKASH DEEP BUILDING, 2ND FLOOR, DELHI MEDICAL ASSOCIATION ROAD, DARYA GANJ DELHI-110002
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25/01/2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Sapra Address: 2/11B, Basement, Jangpura Block-A, New Delhi-110014 IBBI Reg. No. IBBI/PA-002/IP-N00005/2016-17/10005 Mobile: 9910219977 Email: sachinsapra@sachinsapra.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24/02/2022

Notice is hereby given that the M/s SRP Trade and Equity Private Limited has commenced voluntary liquidation on 25th January, 2022.

The stakeholders of M/s SRP Trade and Equity Private Limited are hereby called upon to submit a proof of their claims, on or before 24th February, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sachin Sapra

Liquidator of SRP Trade and Equity Private Limited

IP Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005

Date: 25/01/2022

Place: New Delhi

"Form No. INC-25A"

Advertisement to be published in the newspaper for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

BHARAT INDUSTRIAL ENTERPRISES LIMITED (CIN: U01111HR1997PLC033693)

having its Registered Office at
**VILLAGE & POST TARAORI,
KARNAL-132116 (HARYANA)**

.....Applicant

NOTICE is hereby given to the General Public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of Converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **24th January, 2022** to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change / status of the company, may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the concerned **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within Fourteen days from the date of

PUBLIC

NOTICE IS HEREBY
CERTIFICATE NO
SHARES OF F.V Rs.
BEARING DISTINC
2415489360 OF JS
IN THE NAME OF
KANCHAN SINGL
COMPANY TO ISSU
ANY PERSON WHO
RESPECT OF THE
SHOULD LODGE
COMPANY WITH
PUBLICATION THIS
CLAIM WILL BE
COMPANY WILL PR
SHARE CERTIFICAT

DECOROUS INVEST

Regd. Office: R-489
New Delhi
Tel No
Email Id: deco
Website
CIN: L6712

Pursuant to Listing A
CSE, Notice is hereby
Committee & Board
held on MONDAY - 31
A.M. respectively at
consider, approve &
Results of Quarter
Limited Review Rep
Trading Window in
closed from 01.01.2
insiders, to consi

**FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SRP TRADE AND EQUITY PRIVATE LIMITED**

1. NAME OF CORPORATE PERSON	SRP TRADE AND EQUITY PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	13/06/2008
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74120DL2008PTC179502
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON.	Reg. Office : 4735/22, ROOM NO 219, PRAKASH DEEP BUILDING, 2ND FLOOR, DELHI MEDICAL ASSOCIATION ROAD, DARYA GANJ DELHI-110002
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25/01/2022
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Sapra Address: 2/11B, Basement, Jangpura Block-A, New Delhi-110014 IBBI Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005 Mobile : 9910219977 Email: sachinsapras@yahoo.com
8. LAST DATE FOR SUBMISSION OF CLAIMS	24/02/2022

Notice is hereby given that the M/s SRP Trade and Equity Private Limited has commenced voluntary liquidation on 25th January, 2022.

The stakeholders of M/s SRP Trade and Equity Private Limited are hereby called upon to submit a proof of their claims, on or before 24th February, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 25/01/2022
Place : Delhi

Sd/-
Sachin Sapra
Liquidator of SRP Trade and Equity Private Limited
IP Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005

फार्म ए सार्वजनिक उद्घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)
विनियम, 2017 का विनियम 14]

एसआरपी ट्रेड एण्ड इक्विटी प्राइवेट लिमिटेड के स्टैकहोल्डरों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	एसआरपी ट्रेड एण्ड इक्विटी प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के गठन की तिथि	13.06.2008
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74120DL2008PTC179502
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय एवं प्रधान कार्यालय (यदि कोई हो) का पता	पंजी कार्यालय : 4735/22, कमरा नं. 219, प्रकाश दीप बिल्डिंग दूसरा फ्लोर, दिल्ली मेडिकल एसोसिएशन रोड, दरिया गंज दिल्ली-110002
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	25.01.2022
7.	परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	सचिन सपरा पता : 2/11बी, बेसमेंट, जंगपुरा ब्लॉक-ए, नई दिल्ली-110014 पंजीकरण संख्या : IIBBI/IPA-002/IP-N00005/2016-17/10005 मोबाईल : 9910219977 ईमेल : sachinsapracs@yahoo.com
8.	दावे जमा करने की अंतिम तिथि	24.02.2022

एतद्वारा सूचित किया जाता है कि एसआरपी ट्रेड एण्ड इक्विटी प्राइवेट लिमिटेड ने 25 जनवरी, 2022 को स्वैच्छिक परिसमापन प्रारंभ किया है।

एसआरपी ट्रेड एण्ड इक्विटी प्राइवेट लिमिटेड के स्टैकहोल्डरों को एतद्वारा मद 7 में वर्णित पते पर परिसमापक के पास 24 फरवरी, 2022 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति के माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्टैकहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों के प्रमाण जमा कर सकते हैं।

दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता. / -
सचिन सपरा

तिथि : 25.01.2022

स्थान : दिल्ली

एसआरपी ट्रेड एण्ड इक्विटी प्राइवेट लिमिटेड परिसमापक
आई पी पंजी संख्या : IIBBI/IPA-002/IP-N00005/2016-17/10005

400055

5190MH2003PLC143249

की बिक्री हेतु 15 दिवसीय पूर्व बिक्री सूचना।

ट्रेड के पक्ष में गिरवी रखा गया है। जैसा कि आपने अधिनियम की धारा का भौतिक कब्जा नीचे उल्लिखित तिथि पर कर लिया है। हम आपको स्वतंत्र, आरक्षित मूल्य और जमा धरोहर राशि (ईएमडी) निम्नानुसार है:

प्रस्तावित तिथि	आरक्षित मूल्य	मांग सूचना की तिथि
	ईएमडी	कब्जा करने की तिथि/प्रकार
2,60,002/- (दो करोड़ दस हजार दो सत्र, 2021 एवं अनुगामी अन्य प्रभार)	रु. 2,07,00,000/- (रुपये दो करोड़ सात लाख मात्र)	09.04.2021
	रु. 20,70,000/- (रुपये बीस लाख सत्तर हजार मात्र)	06.10.2021 भौतिक कब्जा
9,59,825/- (दो करोड़ लाख उनसठ हजार सौ पच्चीस मात्र)	रु. 1,54,00,000/- (रुपये एक करोड़ चौवन लाख मात्र)	07-04-2021
	रु. 15,40,000/- (रुपये पन्द्रह लाख मात्र)	27-10-2021 भौतिक कब्जा